

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

May 1st 2003

R.A.No.07/2003 in
O.A. No. 127/1998
T.A. No.

200

12/1/03
[Signature]

DATE OF DECISION 24.4.2003

Mohd. Sagir

Petitioner

-

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

-

Advocate for the Respondents(s)

CORAM:

The Hon'ble Mr. G.L.Gupta, Vice-Chairman,

The Hon'ble Mr. A.P.Nagrath, Member (A).

(A.P.NAGRATH)
MEMBER (A)

(G.L.GUPTA)
VICE-CHAIRMAN

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

REVIEW APPLICATION NO.07/2003
IN

ORIGINAL APPLICATION NO.127/98.

Mohd. Sagir.

...Applicant.

Vs.

Union of India & Ors.

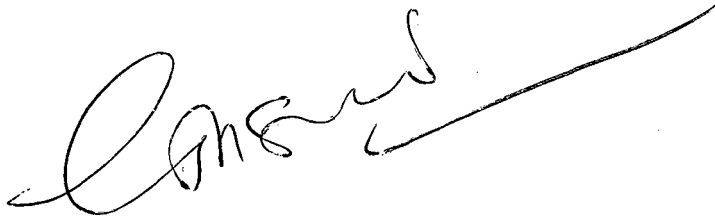
...Respondents.
Dated: 24.4.2003

: ORDER ON REVIEW APPLICATION BY CIRCULATION :

The applicant seeks review of the order dt. 16.1.2003 passed in O.A. No. 127/98.

2. It is stated that the applicant has now come to know that Shri Satya Prakash Sharma, Shri Anupam Kumar Sharma and Miss Jayshree had got less than 150 marks, yet they had been given appointment. It is further stated that the applicant had filed Writ Petition No.1367/2003, in which Hon'ble High Court has made oral observations that the applicant should file Review Petition. However, a copy of the High Court Order or the Writ Petition has not been filed.

3. Having gone through the Review Petition and the order passed in the O.A., we find no case of review. It is not the case for the applicant that he had not been able to get the information regarding three candidates, who have been given appointment despite efforts before the O.A. was heard and decided. It is not stated on which date the applicant has come to know about these facts. Therefore, the matter cannot be reviewed on the ground



that applicant has come to know about new facts.

4. Moreover, it is not borne out from the documents Annexure A-1 and A-2 that Shri Satya Prakash Sharma, Shri Anupam Kumar Sharma and Ms. Jayshree had got less than 50% marks.

5. It is settled legal position that Review Petition can be entertained only when it is shown that there is an error apparent on record. The error should be plain and should not be dependant on the elaborate arguments (see Ajit Kumar Rath Vs. State of Orissa & Ors.[2000 (1) ATJ 689]).

6. No case of review is made out. The instant application is dismissed.



(G.L.GUPTA)
VICE-CHAIRMAN

I agree -



(A.P.NAGRATH)
MEMBER (A)